
Sujana Metal Products Limited and Another Vs State of Andhra Pradesh and Others

Writ Petition No"s. 25465 and 25466 of 2003

Court: Andhra Pradesh High Court

Date of Decision: Nov. 15, 2005

Acts Referred:

Andhra Pradesh General Sales Tax Act, 1957 " Section 14(4C), 19, 19(1), 22(1)#Constitution of India, 1950 " Article 14, 19, 19(1), 21, 226

Citation: (2008) 11 VST 476

Hon'ble Judges: S. Ananda Reddy, J; B. Sudershan Reddy, J

Bench: Division Bench

Advocate: Y. Venkatesh Reddy, for the Appellant; K. Raji Reddy for Commercial Taxes, for the Respondent

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

B. Sudershan Reddy, J.

The petitioners invoke the extraordinary jurisdiction of this court under Article 226 of the Constitution of India

with a prayer to issue a writ of mandamus declaring the second proviso to Section 19(1) of the A.P. General Sales Tax Act, 1957 as arbitrary,

unfair and violative of Articles 19(1)(g) and 21 of the Constitution of India and accordingly to struck down the same. The petitioners also pray for

issuance of a consequential direction directing the 3rd respondent to entertain the appeals preferred against the assessment orders in proceedings

RC No. 2910/2002-03/APGST/Int., and 1911/2002-03/APGST/Int dated August 6, 2003 respectively for the assessment year 2002-03 without

insisting on payment of 121/2 per cent of the tax imposed by the Assistant Commissioner (Intelligence), the second respondent herein in terms of

the said proviso. The petitioners also question the validity of the distraint order dated December 2, 2003.

2. Shorn of all the details, the petitioners challenge the constitutional validity of the second proviso to Section 19 of the Andhra Pradesh General

Sales Tax Act, 1957 (for short "the Act"). Section 19 of the Act provides for an appeal to the prescribed authority against any order passed or

proceeding recorded by any authority under the provisions of the Act other than an order passed or proceeding recorded by an Additional

Commissioner or Joint Commissioner or Deputy Commissioner under Sub-section (4C) of Section 14 of the Act. The second proviso further

provides that an appeal so preferred shall not be admitted by the appellate authority concerned unless the dealer produces proof of payment of tax

admitted to be due, or of such instalments as have been granted, and the proof of payment of 12½ per cent of the difference of tax assessed by

the assessing authority and the tax admitted by the appellant, for the relevant assessment year, in respect of which the appeal is preferred.

3. That a fair reading of the proviso makes it clear that deposit of 12½ per cent of the difference of the tax assessed by the assessing authority

and the tax admitted by the appellant is the pre-condition for the admission of the appeal. The proviso mandates that the appellate authority shall

not admit the appeal preferred by the appellant in the absence of proof of payment of 12½ per cent of the difference of the tax assessed by the

assessing authority and the tax admitted by the appellant. The pre-condition of deposit as provided for under the proviso is an integral part of

Section 19, which provides for an appeal against any order or proceeding recorded by the authority under the provisions of the Act other than the

one excluded u/s 19 of the Act itself.

4. It is fairly well-settled and needs no restatement at our hands that right of appeal is creature of statute and such right can be conditioned in any

manner as the Legislature may consider in its wisdom to be appropriate. Right of appeal is not a fundamental right guaranteed as such either by

Article 14 or by Article 19 as is sought to be contended by the petitioners in the instant case. That being the legal position, an appeal provided

subject to complying with certain conditions cannot be characterised or held to be unconstitutional. It is unnecessary to burden this order with

various pronouncements of the apex court whereunder the similar provisions under various enactments such as the Workmen's Compensation Act,

1923 and the Payment of Wages Act, 1936 requiring the pre-deposit as a condition precedent for entertaining the appeal have been upheld.

5. In *The Anant Mills Co. Ltd. Vs. State of Gujarat and Others*, the apex court in clear and categorical terms held that the Legislature while

granting right of appeal can impose conditions for the exercise of such right. "In the absence of any special reasons, there appears to be no legal or

constitutional impediment to the imposition of such conditions". In *Shyam Kishore and others Vs. Municipal Corporation of Delhi and another*, ,

the Supreme Court upheld the condition of deposit of tax amount u/s 170B of the Delhi Municipal Corporation Act, 1957 which is a condition

precedent for hearing or determining of the appeal where the appellate authority has no discretion to grant any stay of the disputed amount or

dispense with the requirement of pre-deposit of the amount in appeal with or without conditions.

6. In *Penguin Textiles Ltd. v. State of A.P.* [2000] 117 STC 378 : [1999] 29 6 APSTJ 244 a Full Bench of this court having exhaustively referred

to the scheme of the Act relating to appeals, revisions and stay applications in relation thereto and certain well-settled principles relevant to the

passing of interim order emerging from various pronouncements of the Supreme Court held that pending a revision u/s 22(1) of the Act, the High

Court has no power to grant stay of recovery of tax and penalty ""but the High Court may in its discretion permit the petitioner to pay the tax in

specified instalments or give such other directions of limited nature, as explained above, so long as such directions do not tantamount to granting

stay"".

7. In view of the authoritative pronouncement of the Supreme Court in *The Anant Mills Co. Ltd. Vs. State of Gujarat and Others*, that it is

permissible to enact a law to the effect that no appeal shall lie against an order relating to an assessment of tax unless the tax had been paid, nothing

remains for us to decide as to whether the impugned proviso suffers from any constitutional infirmities. The law is so well-settled that the

Legislature in its wisdom may impose accompanying liability upon a party upon whom a legal right of appeal is conferred or to prescribe conditions

for the exercise of the right.

8. In the result, we hold that the proviso is a valid piece of legislation, which does not suffer from any constitutional infirmity. For the aforesaid

reasons, we find no merit in these writ petitions. The writ petitions fail and shall accordingly stand dismissed without any orders as to costs.